

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE TWENTY THIRD DAY OF MARCH, 1987

Present : Hon'ble Shri Ch.Ramakrishna Rao Member(J)

Hon'ble Shri P.Srinivasan Member(A)

APPLICATION NO. 137/86(T)

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Rakesh Prakash Kaushal,
No.223, Bellary Road,
Upper Palace Orchard,
Bangalore - 80.

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APPLICANT

VS.

1. The Director,
Central Bureau of Investigation,
Department of Personnel and
Administrative Reforms, M/o
Home Affairs, Parliament Street,
New Delhi.
2. The Dy. Director of Administration,
Central Bureau of Investigation,
Dept. of Personnel and Administra-
tive Reforms, M/o Home Affairs,
Kotah House, Hutmants,
New Delhi.

RESPONDENTS

This application has come up before the court today.

Hon'ble Shri P.Srinivasan, Member(A) made the following :

ORDER

In this application which was filed as w.p. 6787/85 before the High Court of Karnataka the applicant who was then working as Inspector of Police in the C.B.I. and posted in Bangalore has prayed that the respondents viz. Director, CBI and Director Administration, CBI, New Delhi be directed to forward his application dated 19.2.1985 to the I.T.I. for the post of Dy. Manager(Vigilance). He also wanted a declaration that he was entitled to apply for that post. During the pendency of this application before the High Court and subsequently before this Tribunal he made an interlocutory application that he be

P. J. W.

allowed to apply for a post in the Hindustan Paper Corporation and that was allowed by this Tribunal on 28.2.86.

2. The application was posted for hearing to-day. It was called out several times but till the evening neither the applicant nor his counsel was present. We, therefore, decided to proceed with the matter with the assistance of Shri M.S.Padmarajaiah, Senior CGSC., appearing for the respondents.

3. Shri Padmarajaiah pointed out that the prayer in the application relating as it did to the forwarding of an application to the ITI as early as in February, 1985 has by now become out dated as the vacancy in ITI would have been filled up now two years later. He also pointed out that, taking advantage of this application, the applicant was seeking directions to enable him to apply for posts in other organizations which he should no longer be permitted to do. He, therefore, submitted that the prayer in this application having become out of date, it deserved to be dismissed.

4. Having considered the matter carefully, we agree with Shri Padmarajaiah that the particular purpose for which this application was originally filed no longer survives for consideration. This is evident from the applicant's own interlocutory application made in February '85 for the permission to apply to another organisation viz. Hindustan Paper Corporation.

5. In view of this, the application is dismissed.
Parties to bear their own costs.

Ch. Ravinder
Member (J) 23.3.87

P. S. 23/3/87
Member (A)

AN.